

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 2681/97

New Delhi, this the 19th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S. P. Biswas, Member (A)

1. Dharam Dutt s/o Shri Ram Sahai,  
r/o B-58, Budh Vihar Phase II  
New Prince Public School Delhi -41.
2. Ram Niwas s/o Shri Kali Charan,  
R/o village Jharoda Majra Kali Mandier,  
Delhi.
3. Ashok Kumar s/o Shri Hari Singh Sharma,  
R/o H.No. SRS 51 Nasir Pur,  
Palam New Delhi.
4. Naresh Pal s/o Shri Dhiram Veer Singh,  
R/o H.No. SRS 51 Nasir Pur,  
Palam New Delhi.
5. Mahesh Kumar r/o Nasir Pur village,  
Palam New Delhi.
6. Sunder Singh s/o Shri Cheta Ram,  
R/o Gali No. 5, H.No. 144,  
Harijan Basti Neb Sarai,  
New Delhi.
7. Gyan Chand s/o Natthi Mal,  
r/o M.C.D. Water Supply Siwage  
GAS Plants Rithala Rohini,  
Sector 5, New Delhi. ....Petitioners

(By Advocate: Shri M.K.Gaur)

Versus

1. N.C.T.Delhi through  
The Director General,  
Home Guard & Civil Defence,  
Nishkam Seva Bhawan,  
Raja Garden,  
New Delhi.
2. The Commandant,  
Home Guard & Civil Defence,  
C.T.I. Complex, Raja Garden,  
New Delhi. ....Respondents

(By Deptt. representative: Shri Wadhwa Singh)

O R D E R (Oral)

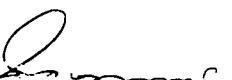
Dr. Jose P. Verghese, Vice-Chairman (J) -

(5)

This is a Home Guard matter wherein seven petitioners were discharged from service by orders dated 31.10.1994, 5.2.1993 and 16.11.1994.

After notice, the departmental representative appears and seeks some time to file the reply. We do not intend to detain this matter since the same is covered by a decision of this court in Kishan Kumar's case as well as one decided by this court on 12.12.1997 in OA No. 1753/97 etc. in the matter of I.S.Tomar vs. Union of India & Ors. The relief granted to the petitioners therein shall also be made applicable to the petitioners in this case as well on a mutatis mutandis basis. We make it further clear that since there is a delay in filing this case, the benefit of service to be conferred on the petitioners shall be the actual service rendered and the service with effect from one year prior to filing of this OA only.

With this, this OA is disposed of with no order as to costs.

  
(S.P. Biswas)  
Member (A)

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(Dr. Jose P. Verghese)  
Vice-Chairman (J)